

8

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

PETITION NUMBER : CP/4/2016

NAME OF THE PETITIONER(S) : YSP PAULRAJ

NAME OF THE RESPONDENT(S) : STORE N MOVE PVT LTD

UNDER SECTION : 241/242 OF COMPANIES ACT 2016

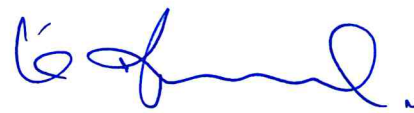
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Counsel for R₂, R₃ & R₆  DHATCHAYAN

K. RAMESH

Ms. Ramalingam Associates

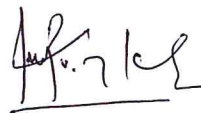
R_{1,4,5}



H. KARTHIK SESHADRI

N. P. VINAY KUMAR

Counsel for Petitioner



ORDER

Shri H.Karthik Seshadri and Shri N.P.Vijay Kumar, Counsels for Petitioner present. Ms. Dhatchayani, Counsel for R2, R3 & R6 present. Shri K.Ramesh Counsel for R1, R4 & R5 present. Counsel for petitioner stated that there is change of Vakalatnama. Counsel for Respondent has produced certified copy of the Order dated **11/4/2017** passed by NCLAT wherein their Lordships stated that in the circumstances they are not pleased to interfere with the impugned order dated **1/2/2017**. However, directions have been given for hearing the petition on merit and dispose of the same without waiting for the report of the CA and in case, the Investigation Report is submitted, both the parties would be given hearing with regard to acceptability of the report and in case, no report is submitted within 10 days, this Tribunal will proceed in the matter on the basis of records. Since their Lordships have not interfered with the impugned order, we therefore order the Chartered Accountant to submit the report within reasonable time as per the mandate provided in the order dated 1/2/2017. The Counsel for petitioner and the Counsel for respondents are directed to coordinate with the CA by providing the documents and other relevant informations within a week's time.

The CA is directed to start work on the given assignment within **a week** from the time the copy of this order is received along with the order passed on 1/2/2017, for the reasons that the appellate court has given 15th May as the last date for disposal of the main petition. The parties are directed to report the progress in the matter in relation to their co-ordination with the CA to this Bench on 24/4/2017.

The parties are given liberty to mention the matter, in case of urgency.

Put up on **25/4/2017** at **10.30 A.M.** for arguments, *in C.A. filed by the respondents.*


(Ch.Md. Sharief Tarig)
Member (Judicial)


(K.Anantha Padmanabha Swamy)
Member (Judicial)